IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

29. **C.P. (IB)/796(MB)2021**

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **17.01.2023**

NAME OF THE PARTIES: Small Industries Development Bank of India (Creditor) Through The Resolution Professional Mr. Mahesh Kumar Gupta
Vs.
Mr. Hiraman Madhavrao Patil

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

O R D E R

The Court is convened through Video Conference.

1. PCA Ayush Rajani a/w Mitali Bhatt i/b AKR Advisors, Ld. Authorised Representative for the Applicant/RP present. Mr. Abhishek Adke a/w Mr. Sarvesh Patil i/b Mr. Abhishek Adke, Ld. Counsel for the Respondent/Personal Guarantor present.

2. The Financial Creditor has filed C.P.(IB)/796(MB)2021 under Section 95 of the IBC against the Personal Guarantor. The pending Company Petition, the Principle Bench passed an order dated 16.11.2022 in TA(IBC)-16(PB)/2022 transferring the C.P.(IB)/796(MB)2021 pending in NCLT Mumbai Court-IV to NCLT Mumbai Court-V. In view of the above order, C.P.(IB)/796(MB)2021 is transferred to NCLT Mumbai Court-V.

3. Registry is hereby directed to take steps for listing the C.P.(IB)/796(MB)2021 before the Court-V.

Sd/-
PRABHAT KUMAR
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

17.01.2023 / *Bmb*